

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

O.A.No.198/94

Wednesday, this the 8th day of June, 1994

C O R A M

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

....

M Kaishak Babu,
Superintendent of Customs (Preventive),
Custom House, Kochi-9.

....Applicant

By Advocate Shri KP Dandapani.

Vs.

1. The Principal Collector,
Custom House, Madras.
2. The Collector of Customs,
Custom House, Kochi-9.
3. The Collector of Central Excise & Customs,
Kochi-18.
4. Union of India represented by
Secretary, Ministry of Finance,
New Delhi.
5. Shri W Samuel Varghese,
Superintendent,
Custom House, Kochi-9.

....Respondents

By Shri Mathews J Nedumpara, Addl Central Govt Standing Counsel.

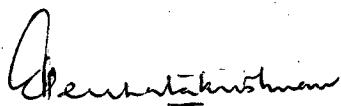
O R D E R

CHETTUR SANKARAN NAIR (J), VICE CHAIRMAN

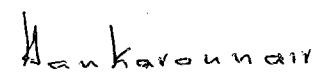
Learned counsel for applicant seeks leave to withdraw the application.

2. Leave is granted and the application is dismissed as withdrawn, without expressing any opinion on the merits. No costs.

Dated the 8th June, 1994.


PV VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN